

possibly be not got by today. So tomorrow being a holiday, it may kindly be taken up day after.

Mr. Speaker: I will hold it over till day after tomorrow. But I am really surprised that the hon. Deputy Minister should say that notice was received only just now. He should have asked for details independently of this notice. This is a murder in a train which leads to insecurity of travel due to want of adequate safety measures. By themselves, they ought to have got the information.

Shri Raghunath Singh (Varanasi): That is the point.

Shri S. V. Ramaswamy: I submit information has been received, but it is not adequate to be placed before this House. We are in touch with higher authorities.

Mr. Speaker: I am only questioning the hon. Deputy Minister's statement that notice was received only just now and, therefore, he is trying to make enquiries. Why does he not make enquiries earlier even before notice was received?

Shri Braj Raj Singh: It is a murder that has taken place.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): The murder took place last night.

Shri S. V. Ramaswamy: As I submitted, we have information, but it is not enough to satisfy this House.

Mr. Speaker: This matter will stand over till day after tomorrow.

Shri Raghunath Singh: I want to know whether the RPP was in the train or not.

Shri S. V. Ramaswamy: All that information will be placed before the House day after tomorrow.

Shri Vajpayee (Balrampur): May I point out.

Mr. Speaker: I am not allowing a discussion now. If any hon. Member wants any information regarding this, he will please pass a chit to the Table.

It will be passed on to the hon. Minister to gather all such information as hon. Members would like to have on this unhappy incident.

12.05 hrs.

PAPERS LAID ON THE TABLE

FIFTH EVALUATION REPORT ON CD AND NES BLOCK

The Deputy Minister of Planning (Shri S. N. Mishra): I beg to lay on the Table a copy of the Fifth Evaluation Report on working of Community Development and NES Blocks. [Placed in Library. See No. LT-1042/58].

CINEMATOGRAPH (CENSORSHIP) RULES

The Parliamentary Secretary to the Minister of Information and Broadcasting (Shri A. C. Joshi): I beg to lay on the Table, under sub-section (3) of section 8 of the Cinematograph Act, 1952, a copy of the Cinematograph (Censorship) Rules, 1958, published in Notification No GSR No. 945 dated the 11th October 1958. [Placed in Library See No. LT-1043/58].

AMENDMENT TO COTTON TEXTILES (PRODUCTION BY HANDLOOM) CONTROL ORDER

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of Notification No. S.O. 2311 dated the 8th November, 1958 making certain further amendment to the Cotton Textiles (Production by Handloom) Control Order, 1956. [Placed in Library. See No. LT-1044/58].

AMENDMENTS TO COFFEE RULES

Shri Kanungo: I beg to lay on the Table, under sub-section (3) of section 48 of the Coffee Act, 1942, a copy of Notification No. GSR 1001 dated the 25th October, 1958, making certain further amendments to the Coffee Rules, 1955. [Placed in Library. See No. LT-1045/58].